

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/212/ (IB)/2017  
NAME OF THE PETITIONER(S) : GAIL INDIA LTD  
NAME OF THE RESPONDENT(S) : BOSS PROFILES LTD  
UNDER SECTION : 433 ( e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

S. Venkatasubramanian  
for Sivanendraswamy Prabhakar

Counsel for the Petitioner



Sheikh Aichas Ali  
Director  
Boss Profiles LTD.

Director



## **ORDER**

Counsel for the operational creditor present and submitted that in TCP/126/IB/CB/2017 titled Delta Corporate Services Private Limited, this Bench has admitted the petition under Section 9 of the IB Code, 2016 and initiated corporate insolvency proceedings against this respondent and moratorium was also declared. The Interim Resolution Professional (IRP) has been appointed in the said TCP 126/IB/CB/2017. In the circumstances, in this case, the Operational Creditor is directed to approach the IRP and make his claim before him as per the provisions of IB Code, 2016. Therefore, the matter is closed.

**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

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